

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 7th February, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

IA No. 81 of 2014 in
Appeal No. 265 of 2013

BSES Yamuna Power Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission ... Respondent(s)

IA No. 82 of 2014 in
Appeal No. 266 of 2013

BSES Rajdhani Power Ltd. ... Appellant(s)
Versus
Delhi Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant (s) : **Mr. Sanjay Sen, Sr. Adv.**
Mr. Hasan Murtaza
Mr. Arijit Maitra
Mr. Aditya Panda

Counsel for the Respondent (s): **Mr. Pradeep Misra for R.1**
Mr. M.G. Ramachandran

ORDER

It is now represented by the Learned Senior Advocate appearing for the Appellant that Hon'ble Supreme Court has directed the Appellant to pay Rs.50 crores to NTPC within two weeks and as such no disconnection of supply will take place.

In view of the above, we would like to hear the IAs 364 of 2013 and IA 365 of 2013 in Appeal no. 265 of 2013 and 266 of 2013 respectively to enable us to consider and pass orders in all the IAs including IA no. 81 of 2014 and IA no. 82 of 2014.

Hence, post the IA No. 364 of 2013 in Appeal no. 265 of 2013 and IA No. 365 of 2013 in Appeal no. 266 of 2013 along with IA no. 81 of 2014 and IA no. 82 of 2014 for further hearing on **10.2.2014.**

(Rakesh Nath)
Technical Member
mk/pr

(Justice M. Karpaga Vinayagam)
Chairperson